

(c) the action taken or proposed to be taken against the delinquent officers and the Mill concerned?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) and (b). Yes, Sir. The matter was entrusted to the Central Bureau of Investigation for inquiry and the investigation report submitted by them in November, 1973 revealed that a number of blankets supplied by M/s Shree Krishna Woollen Mills, Bombay, during 1971 were of sub-standard quality.

(c) Departmental action was taken against the delinquent officers. The penalty of cut in pension was imposed in the case of an Army officer who had retired, and promotion of the delinquent civilian officer was withheld for one year. Business dealings with the firm were suspended for a period of three years and the question of recovery of loss caused to the Government from the supplier is pending arbitration.

Cantonment in Abohar

5972. SHRI R. L. BHATIA: Will the Minister of DEFENCE be pleased to state.

(a) whether Government have decided to set up a cantonment in Abohar (Punjab);

(b) if so, the estimated capital outlay involved, and

(c) when the project is likely to be undertaken and completed?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) to (c). Abohar is one of the locations under consideration for setting up a military station. A final decision has, however, not yet been taken.

Revision by Investment Schemes of Employees Provident Fund and Increase in rate of interest

5973. SHRI K. A. RAJAN: Will the Minister of LABOUR be pleased to state:

(a) whether Government are considering to revise the investment schemes of Employees Provident Fund and the rate of interest to exempted establishments has been raised to ten per cent; and

(b) whether Government are also considering to disburse the interest accrued from bank and post office investment annually to the workers' contribution to the Fund?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI-MATI RAM DULARI SINHA): (a) The pattern of investment has been revised recently, i.e. from 1st January, 1981. There is no proposal at present to further revise the pattern of investment of Employees' Provident Fund. The rate of interest in respect of exempted establishments is declared by the respective Boards of Trustees and no proposal to raise the rate of interest to 10 per cent in respect of exempted establishments is under consideration of Government.

(b) No amount of Provident Fund money is being invested with Banks. The interest earned on Post Office Time Deposits and other investments are taken into account for the purpose of determining the rate of interest payable annually on Provident Fund accumulations of the members.

बीबा भारतीय इंजीनियरिंग व्यापार मेला

5874. श्री रामाकृतार शास्त्री : क्या उद्योग मंत्री यह बताते की कृपा करेंगे कि :

(क) क्या एसोशियेशन आफ इंडिया इंजीनियरिंग इन्स्टी के संसाधन में प्रगति मैदान, नई दिल्ली में इस वर्ष 2 से 18